

(b) The question of reservations along with allied questions is being examined by the Textile Enquiry Committee.

FINANCIAL AID TO HYDERABAD

*198. **Shri Krishnacharya Joshi:** (a) Will the Minister of Rehabilitation be pleased to state whether the Government of Hyderabad have asked for any financial help for the social rehabilitation of those people who suffered before, during and after the Police Action?

(b) If so, what is the extent of financial help sanctioned by the Central Government?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) Yes.

(b) Sanction for Rs. 5 lakhs during 1953-54 has been issued.

DISPLACED FAMILIES IN HYDERABAD STATE

*199. **Shri Krishnacharya Joshi:** Will the Minister of Rehabilitation be pleased to refer to the answer given to Starred Question No. 2044 asked on 12th May, 1953 and state whether families of displaced persons have gone to Hyderabad and settled there?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): No. The displaced persons have put forward certain demands which have been referred to the Government of Hyderabad for consideration.

ADEN REFINERY PROJECT

*206. **Shri A. K. Gopalan:** (a) Will the Prime Minister be pleased to state whether it is a fact that 362 Indian employees of Aden Refinery Project went on hunger strike from 1st June, 1953?

(b) Did Government of India make any enquiries about the reasons and the circumstances under which Indian nationals employed by the Project were forced to resort to hunger strike?

(c) If so, what has been the result of the enquiry?

(d) What action have Government taken on it?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) and (b). Yes.

(c) The Indian employees had certain grievances regarding unsatisfactory living conditions, poor quality of food, behaviour of the Kitchen Supervisor, etc. The matter was discussed between the representatives of the employees and the Management, and on latter's assurance to remove genuine grievances, the strike was given up on the 3rd June 1953.

(d) Immediately on receipt of the news of the strike, further emigration for the Refinery was suspended, and necessary enquiries were made. Emigration has been re-permitted on receipt of report that steps are being taken by the Management to effect the desired improvements. Further developments are being watched.

U. N. GOOD OFFICES COMMISSION ON TREATMENT OF INDIANS IN SOUTH AFRICA

*207. **Shri A. K. Gopalan:** (a) Will the Prime Minister be pleased to state whether it is a fact that the South African Government have refused to recognise the Good Offices Commission of the U.N. set up under the U.N. General Assembly resolution of December 5, 1952?

(b) How many times have the South African Government rejected U.N. proposals up to this time?

(c) Did the Prime Minister discuss with Dr. Malan about any of these matters during his visit to Britain for the Coronation?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) Yes.

(b) The question was first raised in the U.N. General Assembly in 1948. In all, five resolutions on this subject